

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

IA No. 01/2025
IN
Mat. App. No.96/2025 (Filing No.)

YANGCHEN DONKAR BHUTIA

APPLICANT
/APPELLANT (S)

VERSUS

SONAM PINTSO BHUTIA

RESPONDENT (S)

For Applicant/ Appellant: Mr. Pramit Chhetri, Advocate.

For Respondent : None.

Date: 28/08/2025

CORAM:
HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

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ORDER : (per the Hon'ble, the Chief Justice)

The affidavit-of-service filed on behalf of the applicant/appellant indicates that the respondent has been duly served. The Speed Post tracking report reveals that the respondent was served on 22nd August, 2025. However, the respondent has not entered appearance today, in spite of being served.

In order to give one more opportunity to the respondent to be represented, we adjourn this matter till Thursday, 04th September, 2025.

The learned Advocate-on-Record of the applicant/appellant is at liberty to communicate a copy of this order to the respondent in the meanwhile.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice